

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(L). No. 1586 of 2015

Employers in relation to the Management of  
Tapin South Colliery of M/s. CCL ... .. **...Petitioner**

**-Versus-**

Their Workmen namely Lilu Mahato  
& Ors. ... .. **...Respondents**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. Amit Kumar Das, Advocate

For the Respondents : Mr. Umesh Kumar Choubey, Advocate

**10/08.07.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Heard the parties.

Mr. Amit Kumar Das, learned counsel appearing for the petitioner-CCL assailing the impugned Award submits that the respondents were working as Piece Rated Workmen and subsequently, their services were regularized as Time Rated Workmen in the year 1993. Thereafter, an industrial dispute was raised after seven years for getting the benefits of Group-V wages and SPRA. Learned counsel submits that the workmen can be given either the benefits of Piece Rate Workmen or the Time Rated Workmen and since they were regularized as Time Rated Workmen, they are not entitled for the benefits given to the Piece Rated Workmen.

On the other hand, Mr. Umesh Kumar Choubey, learned counsel appearing for the respondent-Workmen submits that the respondents are entitled for Group-V wages and SPRA. However, he seeks some time to get instructions from the respondents regarding the stand of the petitioner-Management of CCL.

As prayed, put-up this case in the next week, i.e. on 15.07.2020

**(Dr. S.N. Pathak, J.)**